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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 44 of 2018 in C.P. (I.B) No. 45/10/NCLT/AHM/2017**


Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018**

Name of the Company: Pinakin Shah RP.  
V/s.  
Bank of Baroda

Section of the Companies Act: Section 33 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Pinakin Shah	R.P.		
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**ORDER**


RP Mr. Pinakin Shah present. None present for Respondent in IA 44/2018.

Applicant filed proof of dispatch of copy of application on Respondent.

Applicant is directed to file proof of service of copy of application.

Application is directed to issue notice of date of hearing along with copy of this order on the representative of corporate Debtor and shall file proof of service.

List the matter on 05.02.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 1st day of February, 2018.